

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.62/4221/2020(SWP.No.1719/2011)



This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Mrs. Shahida Kamili, W/o Showkat Ahmad Qari, R/o Nadroo, Peer Bagh, Srinagar, Aged about 57 years.
2. Jehan Ara Wani W/o Gul Mohammad Wani, R/o Peer Bagh, Srinagar Aged about 52 years.
3. Shakeela Bano, W/o Firdous Ahmad Mir, R/o Peer Bagh, Srinagar Aged about 45 years.
4. Jehan Ara Khan, W/o Abdul Rashid Khan, R/o Hyderpora, Srinagar Aged about 52 years.
5. Anjum Afshan, W/o Dr. Shakeel R/o Peer Bagh, Srinagar, Aged about 46 years.

.....Applicants

(Advocate:- Ms. Jazia Ali for Mr. Syed Faisal Qadri)

Versus

1. State of J&K through Commissioner Secretary, Education, Government of J&K, Civil Secretariat, Srinagar/Jammu.
2. Director School Education, Kashmir.
3. Chief Education Officer, Srinagar, Kashmir.
4. Zonal Education officer, Batmaloo, Srinagar.
5. Asma Qadri, Teacher, Girls Middle School, Buchpora.
6. Shahzada Akhtar, Teacher, Girls Middle School, Barzulla.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, Id. Deputy Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:

The applicants were working as Teachers in the establishment of Chief Education Officer, Srinagar. Through an order dated 04.08.2011, they were transferred from Girls Primary School, Pir Bagh, Srinagar, to various other Institutions at different places. Feeling aggrieved by the order of transfer, the applicants filed SWP No. 1719 of 2011 before the Hon'ble High Court of Jammu & Kashmir. However, the Hon'ble High Court did not pass any interim order.

2. The Writ Petition has since been transferred to this Tribunal in view reorganization of the State of Jammu and Kashmir and renumbered as T.A. No. 62/4221/2020.

3. We heard Ms. Jazia Ali, brief holder of Mr. Syed Faisal Qadri, learned counsel for the applicants, and Mr. Rajesh Thappa, Id. Deputy Advocate General, for the respondents.

4. The applicants were transferred way back on 04.08.2011. Though they filed Writ Petition before Hon'ble High Court, no interim order was passed in their favour. The result is that they joined the place to which they were transferred. Nothing remains to be decided at this stage. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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